

TO BE PUBLISHED IN PART II - SECTION 3 - SUB-SECTION (11) OF THE  
GAZETTE OF INDIA EXTRAORDINARY

Department of Revenue and Banking

NOTIFICATION  
INCOME-TAX ACT, 1961

New Delhi, the 25<sup>th</sup> April, 1978  
Chaitre, 1898  
3 Vaisakha (Saka)

S.O. \_\_\_\_\_ In exercise of the powers conferred by sub-section (11) of section 132 of the Income-tax Act, 1961 (43 of 1961) and in pursuance of the notification of the Government of India in the Ministry of Finance (Department of Revenue and Insurance) No. S.O. 179(S), dated the 18th April, 1975, the Central Government hereby notifies Shri K. Srinivasan, Joint Secretary to the Government of India in the Department of Revenue and Banking, as the authority for the purpose of passing orders on applications against any order made under sub-section (5) of the said section by an Income-tax Officer with the previous approval of the Commissioner, not being the approval of the said Shri K. Srinivasan when he was Commissioner of Income-tax.

[No. 1301 / P.No. 386/31/75-IT(Inv.) ]

(R. Venkatesh)   
Under Secretary to the Government of India